# GOVERNMENT OF INDIA MINISTRY OF RURAL DEVELOPMENT DEPARTMENT OF RURAL DEVELOPMENT

## LOK SABHA UNSTARRED QUESTION NO.648 TO BE ANSWERED ON 23.07.2015

### IRREGULARTIES UNDER MGNREGS

643. SHRI JYOTIRADITYA M. SCINDIA:

SHRI GAURAV GOGOI:

SHRI RAYAPATI SAMBASIVA RAO:

SHRI VENKATESH BABU T.G.:

SHRI VISHNU DAYAL RAM:

SHRI NANDI YELLAIAH:

SHRI KANWAR SINGH TANWAR:

SHRI NAGAR RODMAL:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether large number of irregularities/corruption cases including diversion of funds, embezelement of funds, less/non-payment of wages lack of transparency etc. under Mahatma Gandhi National Rural Employment Gurantee Scheme (MGNREGS) have come to the notice of the Government;
- (b) if so, the category-wise details thereof indicating the nature of irregularities during each of the last three years and the current year, State/UT-wise;
- (c) the action taken by the Government in this regard and to check recurrence of such irregularities/corruption cases; and funds released and utilized under the Scheme during the said period State and UT-wise;
- (d) whether the social audits by Gram Panchayats are being undertaken as per the prescribed procedure and if so, the details and outcome thereof; and
- (e) the details of major initiatives major undertaken by the Government for effective implementation of MGNREGS?

# ANSWER MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) to(c): The Ministry, under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) receives complaints of irregularities including diversion of funds, embezzlement of funds, less/non-payment of wages, lack of transparency etc. in many State/UTs. Since the responsibility of implementation of MGNREGA is vested with the State Governments, all complaints received in the Ministry are forwarded to the concerned State Governments for taking appropriate action including investigation, as per law. Detailed instructions by way of Standard Operating Procedure (SOP) for dealing with complaints have also been issued to all States/UTs. The State and UT-wise details of complaints is at Annexure-I.

In order to ensure that such instances are detected promptly and proactively, the Social Audit process and the institution of Ombudsmen have been prescribed. The effectiveness of these interventions is varying from State to State. The Ministry is actively involved with the States in

improving the effectiveness of delivery of these interventions. In order to strengthen the social audits, a scheme for identifying, training and funding the resource persons for Social Audits has been approved by the Ministry. This scheme is currently under implementation. State/UT-wise details of fund released and expenditure incurred during the last three years and current year are at Annexure-II.

- (d): Except in the States of Andhra Pradesh, Telengana, Sikkim and Chhattisgarh, the social audits reportedly conducted have not met the standards laid down in the Audit of Scheme rules 2011. Efforts are going to train and reorient the States in order to conduct the Social audits productively. State/UT-wise details on status of outcome of social audits as furnished by them are given in the Annexure -III.
- (e): The major steps taken by the Government to improve the programme implementation under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) are given in the Annexure-IV.

Table 1: Status of the State SAUs for 28 States (organized in order of expenditure in FY 2014-15)

Name of State	ne of State Nature of SAU Director, SAU		Grievance Redress Rules notified
1. West Bengal*	Cell within the Department of Rural Development	Commissioner P&RD and Director SIRD given additional charge	Yes
2. Tamil Nadu*	Society	Full time Social Audit Director	No
3. Rajasthan*	Cell within the Department of Rural Development	Full time Social Audit Director	Yes
4. Madhya Pradesh*	Society	No Director appointed	Yes
5. Andhra Pradesh*	Society	Full time Social Audit Director	No
6. Uttar Pradesh*	Society	Full time Social Audit Director	Yes
7. Chhattisgarh*	Society	Full time Social Audit Director	Yes
8. Telengana*	Society	Full time Social Audit Director	No
9. Karnataka*	Society	Full time Social Audit Director	Yes
10. Maharashtra*	Cell within the Department of Rural Development	Deputy Secretary, EGS given additional charge	Yes
11. Bihar*	Cell within the Department of Rural Development	ithin the Additional Secretary, ment of Rural Department of Rural	
12. Odisha*	Society	No Director appointed	Yes
13. Kerala*	No SAU constituted	No Director appointed	Yes
14. Jharkhand*	Cell within the Department of Rural Development	Commissioner, MGNREGA given additional charge	No
15. Gujarat*	NGO	Full time Social Audit Director	No
16. Tripura*	NGO	Full time Social Audit Director	No
17. Himachal Pradesh*	No SAU constituted	No Director appointed	Yes
18. Assam*	SIRD	SIRD Director given additional charge	No
19. Jammu and Kashmir*	Cell within the Department of Rural Development	Full time Social Audit Director	No
20. Punjab*	SIRD	SIRD Director given additional charge	Yes
21. Uttarakhand*	No SAU constituted	No Director appointed	No
22. Manipur*	Independent Society Independent society	No Director appointed  No Director appointed	No
23. Meghalaya*	Yes		

24. Haryana*	Cell within the Department of Rural Development	Director General, Rural Development Departmentgiven additional	Yes	
25. Nagaland SIRD I a  26. Mizoram Independent Society F  27. Sikkim* NGO F		charge Director, SIRD having additional charge	No	
		Full time Social Audit Director	Yes	
		Full time Social Audit Director	Yes	
28. Arunachal Pradesh	No data received	No data received	-	

<sup>\*:</sup> States with Expenditure greater than Rs 100 crore as of 10.12.2014

#### II. Status of Recruitment of Core Staff at State Level

As per the Special Project for Social Audit, the costs of recruiting the minimum core staff of the SAU will be met by the MoRD. The release of funds for the same will be based on the number of minimum core staff and the nature of recruitment prescribed by the MoRD in its letters dated 11<sup>th</sup> June 2014 and 11<sup>th</sup> August 2014.

As of today of the total 149 eligible vacancies at the State Level, SAUs have filled up 63 positions. 86 positions are yet to be filled up out of which selection committee notifications have been issued for only 12.

Table 2: Status of recruitment of core State level staff of SAUs for 28 States (organized in order of expenditure in FY 2014-15)

Name of State	Number of State Resource Persons that can be hired under Special Project	Number of State Resource Persons hired	Pending Recruitment	Whether State Selection Committee notified	Whether advertisements have been issued
1. West Bengal*	3	3	0	No	No
2. Tamil Nadu*	8	8	0	No	No
3. Rajasthan*	8	2	6	No	No
4. Madhya Pradesh*	11	7	4	No	No
5. Andhra Pradesh*	6	6	0	No	No
6. Uttar Pradesh*	17	4	13	No	No
7. Chhattisgarh*	7	7	0	Yes	Yes
8. Telengana*					
9. Karnataka*	8	2	6	Yes	Yes
10. Maharashtra*	7	1	6	Yes	Yes
11. Bihar*	9	1	8	No	No
12. Odisha*	7	0	7	No	No
13. Kerala*	4	0	4	No	No
14. Jharkhand*	6	0	6	No	No
15. Gujarat*	6	5	1	No	No
16. Tripura*	2	2	0	No	No
17. Himachal Pradesh*	3	0	3	No	No
18. Assam*	7	0	7	Yes	No
19. Jammu and Kashmir*	5	4	1	No	No
20. Punjab*	5	3	2	No	No
21. Uttarakhand*	3	0	3	No	No
22. Manipur*	3	0	3	No	No
23. Meghalaya*	2	1	1	No	Yes
24. Haryana*	5	0	5	No	No
25. Nagaland	3	3	0	No	No
26. Mizoram	2	2	0	No	No
27. Sikkim*	2	2	0	No	No

28. Arunachal Pradesh	No information	No information	No information	No information	No information
Total	149	63	86		

### III. Status of Recruitment of Core Staff at District Level

As of today of the total 1182 eligible vacancies at the District Level, SAUs have filled up 582 positions. 600 positions are yet to be filled up, for which selection notifications have been issued only for 38 vacancies.

Table 3: Status of recruitment of core District level staff of SAUs for 28 States (organized in order of expenditure in FY 2014-15)

Name of Staff	Number of District Resource Persons that can be hired under Special Project	Number of District Resource Persons hired	Pending Recruitment	Whether District Selection Committee notified	Whether advertisements have been issued
1. West Bengal*	128	16	112	No	No
2. Tamil Nadu*	134	134	0	No	No
3. Rajasthan*	79	33	46	No	No
4. Madhya Pradesh*	82	0	82	No	No
5. Andhra Pradesh*	173	173	0	No	No
6. Uttar Pradesh*	103	75	28	No	No
7. Chhattisgarh*	69	69	0	No	No
8. Telengana*					1.0
9. Karnataka*	70	24	46	No	No
10. Maharashtra*	38	0	38	Yes	Yes
11. Bihar*	61	0	61	No	No
12. Odisha*	32	0	32	No	No
13. Kerala*	48	0	48	No	No
14. Jharkhand*	23	0	23	No	No
15. Gujarat*	7	7	0	No	No
16. Tripura*	37	8	29	No	No
17. Himachal Pradesh*	15	0	15	No	No
18. Assam*	13	0	13	No	No
19. Jammu and Kashmir*	14	14	0	No	No
20. Punjab*	3	0	3	No	No
21. Uttarakhand*	7	0	7	No	No
22. Manipur*	4	0	4	No	No
23. Meghalaya*	8	4	4	No	Yes
24. Haryana*	4	0	4	No	No
25. Nagaland	24	24	0	No	No
26. Mizoram	5	0	5	No	No
27. Sikkim*	1	1	0	No	No
28. Arunachal Pradesh		0			
Total	1182	582	600	5	

### IV. Status of progress in conduct of social audits (since inception)

Table 4: Status of social audits conducted by SAUs of 28 States (organized in order of expenditure in FY 2014-15)

State	Number of GPs said to be audited	Number of SA Reports and ATRs uploade d on the website	Numb er of grieva nces registe red by the SAU as per SA finding	Amount of money identified as misappropriate d (in Rs)	Amount of money recovered (in Rs)	Independent observation on quality of social audits being conducted
1. West Bengal*	3237	2738	83345	0	0	- SAs being conducted by Department Does not include 100% household and work site verification
2. Tamil Nadu*	127	0	3085	6,23,000	0	- SAs piloted as per the Rules - Efforts underway for universal roll out post recruitment
3. Rajasthan*	8515	8998	20	3,01,000	-	- No door to door verification - work verification conducted only through documents and not by actual visit to field - SA Teams reach the village on the day of the SA Gram Sabha
4. Madhya Pradesh*	939	707	5	1,54,622	1,07,434	- SAs conducted in compliance with Rules to some extent
5. Andhra Pradesh*	9392	9392	17767	9,40,59,248	3,51,32,689	- SAs conducted as per Rules

		Number of SA Reports and ATRs uploade d on the website	er of grieva nces registe red by the SAU as per SA	Amount of money identified a misappropi d (in Rs)	is i	Amount (money recovered (in Rs)	obsorvetion
6. Uttar Pradesh*	19730 1	6127	finding s 169457	1,44,22,568	1	8,106	- SAs conducted in
Chhattisgarh *	Since 0 inceptio n: 700 FY	0	0		0		compliance with Rules to some extent - SAs conducted with MIS data - SAs resulting
8. Telengana*	942 594	0 No	3.5	3,29,000		9,14,968	in 0 grievances and 0 deviations is problematic - SAs conducted as per Rules
10. 853 Maharashtra	0	data record	orde 0	,	9,86,	S	- SAs conducted in compliance with Rules to come extent SAs not
11. Bihar* 30	-	300	5,42,5	550	12,606	in   vo   ho   w     - 3	ncluding 100% erification of buseholds and orksites
						per - S for of s con Diss	nducted as r Rules tate warding data social audits ducted by trict ninistration eport on
. Odisha* 0 . Kerala* 19,761 rkhand*	0 0 0	0 0 0	0 0 0	0 0	,	Disc	al audits. repancy to prrected

State	ate  Number Number Numb Amount of of GPs of SA er of money said to Reports grieva identified as be and nces misappropriate audited ATRs registe d red by (in Rs) d on the website SAU as per SA finding s		Amount of money recovered (in Rs)	Independent observation of quality of social audits being conducted		
15. Gujarat*		8762	987	0	0	- SAs conducted as per Rules to some extent
16. Tripura*	1,038	0 0 0		0	- SAs conducted as per Rules - SAs resulting in zero grievances and misappropriatio	
17. Himachal Pradesh*	2271	1842	0	0	0	n is problematic
18. Assam*	2201	Awaiting data	Awaiti ng data	Awaiting data	Awaiting data	
19. Jammu and Kashmir*	4, 123	0	267	1,80,000	30,000	- SAs not conducted on the basis of 100% household and worksite verification
20. Punjab*	12520	12520 8941 254 0 0		0	- SA teams reach GPs on the day of the SA Gram Sabhas. No 100 verification of households and works	
11. Ittarakhand	0	0	0	0	0	-
2. Ianipur*	Awaitin g data					
3. 1eghalaya*	876	296	0	4,80,600	4,80,600	Need independent observation
4. Haryana*	inceptio	inception	incepti	Since inception: Nil For FY 2014-15:	Since inception: Nil For FY 2014-	- SA teams reach GPs on the day of the

State	of sa be	GPS of Re and AT upled of web	Ports grand records as SA final s	AU per ding	as money recover (in Rs)	paceheuden
25. Nagalar 26. Mizorar 27. Sikkim*	15: 4'	732 2878 2878 0 32 Since	0 0 0 Since incepti on:	FY	1 .	SA Gram Sabhas. No 100 verification of households and works - NREGA Officials involved in conducting SAs on field SAs done in complete compliance with Rules
adesh tal	71	39,757	1,92,60	481,44,443	24,97,108	